

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.101- C.P.(IB)/56(AHM)2021
With
ITEM No. 102- IA/217(AHM) 2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bhupesh Sevantilal Shah
V/s
Lyka Lab Ltd

.....Applicant

.....Respondent

Order delivered on 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Jaimin Dave, Advocate a/w.
	: Ms. Hirva Dave, Advocate
For the Respondent	: Mr. Saurabh Soparkar, Sr. Advocate a/w.
	: Ms. Dharmishta Raval, Advocate

ORDER

Today, we have substantially heard both the Counsels in the matter w.e.f. 11.30 AM to 1.30 P.M.

The liberty is given to both sides of the Counsels to file their written submissions along with the convenience chart by either of the parties. The each of the parties is given 10 minutes time to make their remaining submissions on the next date of hearing.

We made it very clear that no adjournment shall be granted to either of the parties on any ground on the next date of hearing.

Re-list the matter for concluding the arguments on 17.04.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)